GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA

UNSTARRED QUESTION NO. 1679 TO BE ANSWERED ON 10TH DECEMBER, 2025

TECHNOLOGY FAILURES IN PDS

1679. SHRI BALRAM NAIK PORIKA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government is aware of widespread harassment faced by ration cardholders due to technological failures including internet unavailability, server downtime and Aadhaa biometric mismatches and if so, the data on transaction failures during the last two years and percentage of beneficiaries denied their entitled rations, State-wise;
- (b) whether a categorical Government order has been issued ensuring no ration cardholder is deprived of entitlement during technology failures with alternative supply mechanisms like manual Aadhaar number entry and if so, the details thereof and if not, the impediments prevent immediate issuance of such protective orders;
- (c) whether any nutritional assessment has been conducted regarding adequacy of the current 5kg monthly foodgrain quota per person for Priority Household (PHH) category and if so, the details thereof;
- (d) whether the Government proposes increasing this to atleast 7.5 kg per person based on nutritional requirements and actual consumption patterns; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

- (a) & (b): No such reports have been received in the Department. All States/ UTs have been advised that no genuine beneficiary/ household shall be denied from receiving entitled quota of subsidized foodgrains due to failure of biometric/ Aadhaar authentication due to network/ connectivity/ linking related issues, other technical reasons or poor biometrics of the beneficiary.
- (c) to (e): At present, no proposal for either nutritional assessment or enhancement of the entitlement of beneficiaries under the PMGKAY is under consideration of the Central Government.
